

## **HARYANA VIDHAN SABHA**

### **IX SESSION**

#### **BULLETIN NO. 1**

**Friday the 7<sup>th</sup> March, 2008**

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Friday the 7<sup>th</sup> March, 2008 from 3.55 P.M. to 4.45 P.M.).

#### **I GOVERNOR'S ADDRESS**

The Speaker in pursuance of Rule 18 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, reported that the Governor was pleased to address the Haryana Legislative Assembly at 2.00 P.M. on the 7<sup>th</sup> March, 2008, under Article 176 (I) of the Constitution.

(A copy of the Address was laid on the Table of the House.)

#### **II OBITUARY REFERENCES**

The Chief Minister made references to the deaths of the late:

1. Shri Surjit Singh Sandhawalia, former Governor of Haryana
2. Shri Ram Dhari Gaur, former Minister of Haryana
3. Shri Kalyan Singh, former Minister of Haryana
4. Dr. Om Prakash, former Minister of State, Haryana
5. Shri Mool Chand Mangla, former Parliamentary Secretary, Haryana
6. Shri Ramesh Rana, former Member of Haryana Legislative Assembly
7. Shri Banwari Lal, former Member of Haryana Legislative Assembly
8. Shri Fateh Singh, former Member of Haryana Legislative Assembly
9. Shri Rajendra Singh, former Member of Joint Punjab Legislative Assembly
10. Freedom Fighters of Haryana.
11. Martyrs of Haryana.
12. Common..

and spoke for 13 minutes.

Dr. Sushil Indora, a member from the Indian National Lok Dal, spoke for 6 minutes.

Shri Ram Kumar Gautam, a member from the Bhartiya Janata Party, spoke for 10 minutes.

Shri Phool Chand Mullana, a member from the Treasury Benches, spoke for 6 minutes.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 5 minutes.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for 2 minutes as a mark of respect to the memory of the deceased.

### **III ANNOUNCEMENTS**

#### **(a) By the Speaker**

##### **(i) Panel of Chairpersons**

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following Members to serve on the Panel of Chairpersons:-

1. Shri Balbir Pal Shah , MLA.
2. Shri Anand Singh Dangi, MLA.
3. Shri Sher Singh , MLA.
4. Dr. Sushil Indora, MLA

##### **(b) By the Secretary.**

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in March, 2006 and September, 2007 and have since been assented to by the Governor:-

#### **MARCH SESSION, 2006**

Guru Jambheshwar University Hisar (Amendment) Bill, 2006.

#### **SEPTEMBER SESSION, 2007**

1. The Haryana Panchayati Raj (Second Amendment) Bill, 2007.
2. The Haryana Appropriation (No. 3) Bill, 2007.
3. The Haryana Appropriation (No. 4) Bill, 2007.
4. The Haryana Co-operative Societies (Amendment) Bill, 2007.
5. The Haryana Tax on Luxuries Bill, 2007.
6. The Haryana Value Added Tax (Amendment) Bill, 2007.
7. The Punjab Passengers and Goods Taxation (Haryana Amendment) Bill, 2007.
8. The Punjab Excise (Haryana Second Amendment) Bill, 2007.

### **IV FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.**

The Committee met at 11.00 A.M. on Friday, the 7<sup>th</sup> March, 2008 in the Chamber of the Hon'ble Speaker.

The Speaker presented the first report of the Business Advisory Committee as under:-

“The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Monday at 2.00 P.M. and adjourn at 6.30 P.M. and on Tuesday, Wednesday, Thursday and Friday will meet at 9.30 A.M. and adjourn at 1.30 P.M. without question being put.

On Friday, the 7<sup>th</sup> March, 2008, the Assembly shall meet immediately half an hour after the conclusion of the Governor's Address and adjourn after the conclusion of business entered in the List of Business for the day. On Monday, the 31st March,

2008, the Assembly shall meet at 2.00 P.M. and adjourn after the conclusion of the Business entered in the List of Business.

The Committee, after some discussion, further recommends that the business on 7<sup>th</sup>, 10<sup>th</sup> to 14<sup>th</sup>, 17<sup>th</sup> to 20<sup>th</sup>, 24<sup>th</sup> to 28<sup>th</sup> and 31<sup>st</sup> March, 2008 be transacted by the Sabha as under :-

THE HOUSE WILL MEET IMMEDIATELY HALF AN HOUR AFTER THE CONCLUSION OF THE GOVERNOR'S ADDRESS ON THE 7<sup>TH</sup> MARCH, 2008.

1. Laying a copy of the Governor's Address on the Table of the House.
2. Obituary References.
3. Presentation and adoption of First Report of Business Advisory Committee.
4. Papers to be laid/re-laid on the Table of the House.
5. Presentation of 2<sup>nd</sup> Preliminary Report of the Committee of Privileges and extension of time for presentation of the final report thereon.

SATURDAY, THE 8<sup>TH</sup> MARCH, 2008  
SUNDAY, THE 9<sup>TH</sup> MARCH, 2008

HOLIDAY.  
HOLIDAY.

MONDAY, THE 10<sup>TH</sup> MARCH, 2008  
(2.00 P.M.)

1. Questions Hour.
2. Discussion on Governor's Address.

TUESDAY, THE 11<sup>TH</sup> MARCH, 2008  
(9.30 A.M.)

1. Questions Hour.
2. Motion under Rule 121.
3. Resumption of discussion on Governor's Address.

WEDNESDAY, THE 12<sup>TH</sup> MARCH, 2008  
(9.30 A.M.)

1. Questions Hour.
2. Presentation of Reports of Assembly Committees.
3. Resumption of discussion on Governor's Address.

THURSDAY, THE 13<sup>TH</sup> MARCH, 2008  
(9.30 A.M.)

1. Questions Hour.
2. Non-official Business.

FRIDAY, THE 14<sup>TH</sup> MARCH, 2008  
(9.30 A.M.)

1. Questions Hour.
2. Resumption of discussion on Governor's Address.
3. Motion Under Rule 22 (2).
4. Presentation, discussion and voting on Supplementary Estimates (2<sup>nd</sup> instalment) for the year 2007-2008 and Report of the Estimates Committee thereon.

SATURDAY, THE 15<sup>TH</sup> MARCH, 2008  
SUNDAY, THE 16<sup>TH</sup> MARCH, 2008

HOLIDAY.  
HOLIDAY.

MONDAY, THE 17<sup>TH</sup> MARCH, 2008  
(2.00 P.M.)

1. Questions Hour.
2. Papers to be laid, if any.
3. Resumption of discussion on Governor's Address and Voting on Motion of Thanks.

TUESDAY, THE 18 <sup>TH</sup> MARCH, 2008 (9.30 A.M.)	1. Questions Hour. 2. Presentation of Budget Estimates for the year 2008-2009.
WEDNESDAY, THE 19 <sup>TH</sup> MARCH, 2008 (9.30 A.M.)	1. Questions Hour. 2. General discussion on Budget Estimates for the year 2008-2009.
THURSDAY, THE 20 <sup>TH</sup> MARCH, 2008 (9.30 A.M.)	1. Questions Hour. 2. Non-official Business.
FRIDAY, THE 21 <sup>ST</sup> MARCH, 2008	HOLIDAY.
SATURDAY, THE 22 <sup>ND</sup> MARCH, 2008	HOLIDAY.
SUNDAY, THE 23 <sup>RD</sup> MARCH, 2008	HOLIDAY.
MONDAY, THE 24 <sup>TH</sup> MARCH, 2008 (2.00 P.M.)	1. Questions Hour. 2. Resumption of discussion on Budget Estimates for the year 2008-2009.
TUESDAY, THE 25 <sup>TH</sup> MARCH, 2008 (9.30 A.M.)	1. Questions Hour. 2. Resumption of discussion on Budget Estimates for the year 2008-2009.
WEDNESDAY, THE 26 <sup>TH</sup> MARCH, 2008 (9.30 A.M.)	1. Questions Hour. 2. Resumption of discussion on Budget Estimates for the year 2008-2009 and reply by the Finance Minister thereon. 3. Discussion and Voting on Demands for Grants on Budget Estimates for the year 2008-2009.
THURSDAY, THE 27 <sup>TH</sup> MARCH, 2008 (9.30 A.M.)	1. Questions Hour. 2. Non-official Business.
FRIDAY, THE 28 <sup>TH</sup> MARCH, 2008 (9.30 A.M.)	1. Questions Hour. 2. The Haryana Appropriation Bill in respect of Supplementary Estimates (2nd instalment) for the year 2007-2008. 3. The Haryana Appropriation Bill in respect of Budget Estimates for the year 2008-2009.
SATURDAY, THE 29 <sup>TH</sup> MARCH, 2008	HOLIDAY.
SUNDAY, THE 30 <sup>TH</sup> MARCH, 2008	HOLIDAY.
MONDAY, THE 31 <sup>ST</sup> MARCH, 2008 (2.00 P.M.)	1. Questions Hour. 2. Motion under Rule 15 regarding Non-stop sitting. 3. Motion under Rule 16 regarding adjournment of the Sabha sine-die. 4. Presentation of the Reports of Assembly Committees. 5. Legislative Business. 6. Any other Business.”

The Parliamentary Affairs Minister moved-

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

The motion was put and carried.

## **V PAPERS LAID/RE-LAID ON THE TABLE OF THE HOUSE.**

By the Parliamentary Affairs Minister (Sr. No. 1 to 4 and 10 to 39 laid and 5 to 9 re-laid)

1. The Haryana State Legislature (Prevention of Disqualification) Amendment Ordinance, 2007 (Haryana Ordinance No. 4 of 2007).
2. The Haryana Special Economic Zone (Amendment) Ordinance, 2007 (Haryana Ordinance No. 5 of 2007).
3. The Punjab Agricultural Produce Markets (Haryana Amendment) Ordinance, 2007 (Haryana Ordinance No. 6 of 2007).
4. The Haryana Compulsory Registration of Marriages Ordinance, 2008 (Haryana Ordinance No. 1 of 2008).
5. The Personnel Department Notification No. G.S.R.4/Const./Art.320/2007, dated the 27th February, 2007, regarding the Haryana Public Service Commission (Limitation of Functions) Amendment Regulations, 2007, as required under Article 320(5) of the Constitution of India.
6. The Personnel Department Notification No. G.S.R.6/Const./Art.320/2007, dated the 23rd March, 2007, regarding the Haryana Public Service Commission (Limitation of Functions) Second Amendment Regulations, 2007, as required under Article 320(5) of the Constitution of India
7. The Personnel Department Notification No. G.S.R.8/Const./Art.320/2007, dated the 4th April, 2007, regarding the Haryana Public Service Commission (Limitation of Functions) Third Amendment Regulations, 2007, as required under Article 320(5) of the Constitution of India.
8. The Personnel Department Notification No. G.S.R.9/Const./Art.320/2007, dated the 4th April, 2007, regarding the Haryana Public Service Commission (Limitation of Functions) Fourth Amendment Regulations, 2007, as required under Article 320(5) of the Constitution of India.
9. The Personnel Department Notification No. G.S.R.19/Const./Art.320/2007, dated the 22nd June, 2007, regarding the Haryana Public Service Commission (Limitation of Functions) Fifth Amendment Regulations, 2007, as required under Article 320(5) of the Constitution of India.
10. The Personnel Department Notification No. G.S.R.29/Const./Art.320/2007, dated the 4<sup>th</sup> October, 2007, regarding the Haryana Public Service Commission (Limitation of Functions) Seventh Amendment Regulations, 2007, as required under Article 320(5) of the Constitution of India.
11. The Personnel Department Notification No. G.S.R.30/Const./Art.320/2007, dated the 6<sup>th</sup> November, 2007, regarding the Haryana Public Service Commission (Limitation of Functions) Eighth Amendment Regulations, 2007, as required under Article 320(5) of the Constitution of India.
12. The Personnel Department Notification No. G.S.R.1/Const./Art.320/2007, dated the 1<sup>st</sup> January, 2008 regarding the Haryana Public Service

Commission (Limitation of Functions) Amendment Regulations, 2008, as required under Article 320(5) of the Constitution of India.

13. The Personnel Department Notification No. G.S.R.3/Const./Art.320/2008, dated the 11<sup>th</sup> January, 2008 regarding the Haryana Public Service Commission (Limitation of Functions) Second Amendment Regulations, 2008, as required under Article 320(5) of the Constitution of India.
14. The General Administration Department Notification No. S.O.67/H.A.3/1970/S.9/2007, dated the 14<sup>th</sup> August, 2007, regarding the Haryana Ministers Allowances (Amendment) Rules, 2007, as required under section 9(2) of the Haryana Salaries and Allowances of Ministers Act, 1970.
15. The General Administration Department Notification No. S.O.4/H.A.1/2003/S.26/2008, dated the 9<sup>th</sup> January, 2008, regarding the Haryana Lokayukta (Functions, Powers, Inquiry and Investigation) Rules, 2008, as required under section 26(2) of the Haryana Lokayukta Act, 2002.
16. The Excise and Taxation Department Notification No. S.O.69/H.A.6/2003/S.59/2007, dated the 17<sup>th</sup> August, 2007, regarding amendment in Schedule C appended to the Haryana Value Added Tax Act, 2003.
17. The Excise and Taxation Department Notification No. S.O.74/H.A.6/2003/S.59/2007, dated the 21<sup>st</sup> September, 2007, regarding amendment in Schedule B and C appended to the Haryana Value Added Tax Act, 2003.
18. The Excise and Taxation Department Notification No. S.O.10/H.A.23/2007/S.40/2008, dated the 7<sup>th</sup> February, 2008, regarding the Haryana Tax on Luxuries Rules, 2008, as required under section 40(3) of the Haryana Tax on Luxuries Act, 2007.
19. The Town and Country Planning Department Notification No. DS-07/31333, dated the 20<sup>th</sup> December, 2007, regarding the Haryana Development and Regulation of Urban Areas (Second Amendment) Rules, 2007, as required under section 24(3) of the Haryana Development and Regulation of Urban Areas (Amendment and Validation) Act, 2005.
20. The Town and Country Planning Department Notification No. DS-07/2008, dated the 28<sup>th</sup> January, 2008, regarding the Haryana Development and Regulation of Urban Areas (Amendment) Rules, 2008, as required under section 24(3) of the Haryana Development and Regulation of Urban Areas (Amendment and Validation) Act, 2005.
21. The Audit Report on the Annual Accounts of Haryana State Legal Services Authority, Chandigarh for the year 1996-1997, as required under section 18(6) of the Legal Services Authorities Act, 1987.
22. The Audit Report on the Annual Accounts of Haryana State Legal Services Authority, Chandigarh for the year 1997-1998, as required under section 18(6) of the Legal Services Authorities Act, 1987.
23. The Audit Report on the Annual Accounts of Haryana State Legal Services Authority, Chandigarh for the year 1998-1999, as required under section 18(6) of the Legal Services Authorities Act, 1987.
24. The Audit Report on the Annual Accounts of Haryana State Legal Services Authority, Chandigarh for the year 1999-2000, as required under section 18(6) of the Legal Services Authorities Act, 1987.

25. The Audit Report on the Annual Accounts of Haryana State Legal Services Authority, Chandigarh for the year 2000-2001, as required under section 18(6) of the Legal Services Authorities Act, 1987.
26. The Audit Report on the Annual Accounts of Haryana State Legal Services Authority, Chandigarh for the year 2001-2002, as required under section 18(6) of the Legal Services Authorities Act, 1987.
27. The Audit Report on the Annual Accounts of Haryana State Legal Services Authority, Chandigarh for the year 2002-2003, as required under section 18(6) of the Legal Services Authorities Act, 1987.
28. The Audit Report on the Annual Accounts of Haryana State Legal Services Authority, Chandigarh for the year 2003-2004, as required under section 18(6) of the Legal Services Authorities Act, 1987.
29. The Audit Report on the Annual Accounts of Haryana State Legal Services Authority, Chandigarh for the year 2004-2005, as required under section 18(6) of the Legal Services Authorities Act, 1987.
30. The Audit Report on the Annual Accounts of Haryana State Legal Services Authority, Chandigarh for the year 2005-2006, as required under section 18(6) of the Legal Services Authorities Act, 1987.
31. The Audit Report on the Annual Accounts of Haryana Financial Corporation, Chandigarh for the year ended 31<sup>st</sup> March, 2007, as required under section 37(7) of the State Financial Corporation Act, 1951.
32. The 34<sup>th</sup> Annual Report of Haryana Tanneries Limited, Jind for the year 2005-2006, as required under section 619-A (3)(b) of the Companies Act, 1956.
33. The 39<sup>th</sup> Annual Report of Haryana State Industrial and Infrastructure Development Corporation Limited for the year 2005-2006, as required under section 619-A (3)(b) of the Companies Act, 1956.
34. The First Report of State Information Commission, Haryana on implementation of the RTI Act, 2005 (1.11.2005 to 31.10.2006), as required under section 25(4) of the RTI Act, 2005.
35. The Finance Accounts of the Government of Haryana for the year 2006-2007 in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
36. The Appropriation Accounts of the Government of Haryana for the year 2006-2007 in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
37. The Report of the Comptroller and Auditor General of India for the year ended 31<sup>st</sup> March, 2007 (Civil) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
38. The Report of the Comptroller and Auditor General of India for the year ended 31<sup>st</sup> March, 2007 (Revenue Receipts) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
39. The Report of the Comptroller and Auditor General of India for the year ended 31<sup>st</sup> March, 2007 (Commercial) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

**V PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

In the absence of the Chairperson, Committee of Privileges (Shri Karan Singh Dalal), Shri Anand Singh Dangi, a member of the Committee presented the Second Preliminary Report of the Committee of Privileges on the matter in regard to the question of alleged breach of privilege given notice of by Shri Randeep Singh Surjewala, Parliamentary Affairs Minister, Haryana against Shri Om Prakash Chautala, MLA in respect of misconduct, misbehaviour and disorderly disrupting the proceedings of the House, unbecoming of a Member of the House, thereby committing the contempt of the House/breach of privilege on 20.3.2007 and on earlier occasion also.

He also moved-

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

The Sabha then adjourned till 2.00 P.M. on Monday, the 10<sup>th</sup> March, 2008.

**CHANDIGARH**  
**The 7<sup>th</sup> March, 2008**

**SUMIT KUMAR**  
**SECRETARY.**